

E FIR No. 15644/2020
PS Sarai Rohilla
U/s 379/411 IPC
State Vs. Harshit S/o Sh. Narender

14.09.2020

Through video conferencing

Bail application u/s 437 Cr. P.C on behalf of accused Harshit S/o Sh.
Narender

Present: Ld. APP for the state.
 Counsel for the accused.

Counsel for accused has submitted that accused is in JC since 06.09.2020 and has been falsely implicated in the present case.

I have heard Ld counsel for the accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Harshit S/o Narender Kumar is released on bail on furnishing personal bond in the sum of Rs.5000/- subject to the satisfaction of concerned Jail Superintendent . Accused Harshit S/o Narender Kumar be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court Websites by the court coordinator and also be sent to the counsel for the accused on his email.

CHANDE
R MOHAN

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by CHANDER
MOHAN
Date: 2020.09.14
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(CHANDER MOHAN)
MM-04 (CENTRAL),
DELHI 14.09.2020

FIR No. 352/2020
PS Sarai Rohilla
U/s 380/454/411/34 IPC
State Vs. Salim @ Shivam

14.09.2020

Through video conferencing

Bail application u/s 437 Cr. P.C on behalf of accused Salim @ Shivam .

Present: Ld. APP for the state.

Sh Manish Kumar LAC for the accused.

Counsel for accused has submitted that accused is in JC since 25.06.2020 and has been falsely implicated in the present case.

I have heard Ld counsel for the accused and perused the reply.

Recovery has already been effected and accused has no previous involvement . No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Salim @ Shivam is released on bail on furnishing personal bond in the sum of Rs.5000/- subject to the satisfaction of concerned Jail Superintendent . Accused Salim @ Shivam be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court Websites by the court coordinator and also be sent to the counsel for the accused on his email.

CHANDER MOHAN
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CHANDER MOHAN
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(CHANDER MOHAN)

MM-04 (CENTRAL), DELHI 14.09.2020